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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

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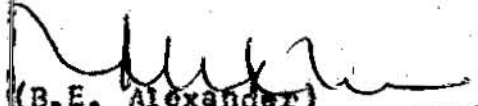
New Delhi, the

15<sup>th</sup> July, 1985.

NOTIFICATION  
INCOME TAX

No. 6320 (F.No.398/29/84-IT(B): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) ex-post-facto authorisation of the Central Government is hereby conveyed to Shri S.P.Tirkey being a Gazetted Officer of Central Government, to the exercise of the powers of a Tax Recovery Officer under the said Act.

2. This Notification came into force from 16.2.85 when Shri Tirkey took charge of Tax Recovery Officer.

  
(B.E. Alexander)

Under Secretary to the Govt. of India.

To

The Manager,  
Govt. of India Press,  
Mayapuri, New Delhi.

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